

**OFFICE OF THE DISTRICT AND SESSIONS JUDGE, PANIPAT.**

**ORDER**

In view of the instructions of the Hon'ble High Court issued vide letter No.564/Spl E.II/L.80 (a) dated 3.7.2018 and as per the guidelines laid down in Chapter-II Section 4 of the Sexual Harassment of Women At Workplace (Prevention, Prohibition and Redressal) Act, 2013, Internal Complaint Committee consisting the following is hereby re-constituted for the Prevention and Redressal of complaints of Sexual Harassment and for matters connected therewith or incidental thereto at District Court Level:

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|--|-------------------|
| 1. Ms.Ranjana Aggarwal,<br>Principal Judge, Family Court,<br>Panipat.          | Presiding Officer |
| 2. Ms.Kirti Vashista,<br>Additional Civil Judge (Sr. Divn.)-PMJJB,<br>Panipat. | Member            |
| 3. Ms. Padma Rani, Advocate,<br>Chamber No.507, District Courts,<br>Panipat.   | Member            |
| 4. Sh.Sat Narain Sharma, Reader Grade-I  | Member            |
| 5. Ms. Asha Rani, Stenographer Grade-I   | Member            |

The aforesaid Committee will submit an Annual Report to this office regarding complaints of sexual harassment to the women employees working at District Headquarter. It is further clarified that Ms. Kirti Vashista, ACJ(SD)-PMJJB, Panipat shall also act as the Secretary of this Committee.

Any woman employee working in this Sessions Division in the event of sexual harassment, as defined under section 2(n) of the Act, may give written complaint to any of the above named members who shall further bring it to the notice of the Presiding Officer and the proceedings shall be started without any further delay and shall be disposed of as per rules. If some woman employee wants to make such complaint orally, then, she will have to approach the Presiding Officer in that behalf who shall convene the meeting of the Committee immediately in order to redress the grievances. The Secretary shall submit the report immediately, thereafter. She shall also submit the report to this office in the

event of any of the members or the Chairperson having been transferred from this Sessions Division for reconstituting the Committee.

The report/findings etc. of the aforesaid Committee shall be deemed as a finding/report in a disciplinary inquiry into the conduct of the delinquent employee.

The Presiding Officer and every Member of the Internal Complaint Committee shall hold office not exceeding for three years, from the date of their nomination.

All concerned be informed accordingly.

  
(Marisha Batra),  
District & Sessions Judge,  
Panipat. *h*

Endst. No. 14484-88/Dated 06-08-2021

In continuation of this office Endst. No.30921-26 dated 21.12.2019, a copy is forwarded to:

1. The Registrar General, Punjab and Haryana High Court, Chandigarh, for information, please.
2. All the Judicial Officers posted in this Sessions Division, for information and further requested to circulate the same amongst all the subordinate employees posted in their respective Courts and make them aware of the constitution of the above said Committee.
3. Ms. Ranjana Aggarwal, Principal Judge, Family Court, Panipat-cum-Presiding Officer.
4. Ms. Kirti Vashista, ACJ(SD)-PMJJB, Panipat-cum-Member.
5. Ms. Padma Rani, Advocate, Chamber No.507, District Courts, Panipat-cum-Member.
6. Sh. Sat Narain Sharma, Reader Grade-I to the Court of undersigned-cum-Member.
7. Ms. Asha Rani, Stenographer Grade-I to the Court of undersigned-cum-Member.

  
(Marisha Batra),  
District & Sessions Judge,  
Panipat. *h*

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